

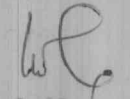
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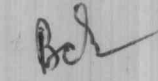
Hon. Mr. Justice B.C. Saksena, V.C.
Hon. Mr. S. Das Gupta, A.M.

Sri S.C. Tripathi, learned counsel for the respondents has submitted before us that a Full Bench decision rendered by the Hyderabad Bench in O.A.no.912/92 and O.A.961/92 whereby it was held that part time casual labourers are also eligible to be considered for the benefits of grant of ~~the~~ temporary status has been stayed by the Hon'ble Supreme Court in a S.L.P. filed before the Hon'ble Supreme Court. In view of this, ~~the~~ hearing of this O.A. shall take place after 3 months. Learned counsel for the parties shall inform as and when the S.L.P. is decided by the Hon'ble Supreme Court.

The interim order passed earlier shall continue till further orders.

Copy of this order may be given to Sri S.C. Tripathi, counsel for the respondents.


A.M.


V.C.

/m.m./

O.A

M. A. 3528/97 has been filed by applicants counsel and submitted before court for order on 22-10-97. This case is already admitted vide order dated 20-1-94.

File
14-10-97